

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

CP/CA No. 108(ND)/2016

IN THE MATTER OF:

M/s. Laguna Holdings Pvt. Ltd.

.....PETITIONER

M/s Edepark Hotels Pvt. Ltd.

.....RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 06.07.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

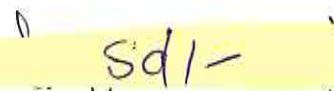
DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

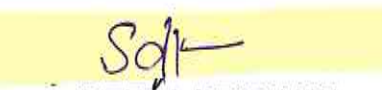
For the Petitioner :- Mr. Vineet Gande, Advocate
Ms. Shelly Khanne, Advocate

For the Respondent :- Mr. Sidharth Aggarwal, Advocate
Mr. Anuj Shah, Advocate
Ms. Divya Bhalla, Advocate

ORDER

Learned Counsel for the petition and respondent are present. A joint request is made by the counsel appearing for the parties that the matter may be adjourned to first week of August, 2017 in view of certain pleading in CA 145/2017, 82/2017, namely rejoinder ^{which} was required to be completed ^{and} time is sought for. Let the rejoinder in CA 145/2017 and CA 82/2017 ^{be filed} within 3 weeks. The matter is adjourned for hearing to 3rd August 2017.


R. VARADHARAJAN
MEMBER (JUDICIAL)


(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Deepak (06.07.2017)